



2026:AHC:129711

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21917 of 2026

Kishan Sharma @ Golu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Dhannajay Kushwaha, Tripurari Pal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard the Learned counsels for the applicant, the Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.59 of 2026, under Sections 109(1), 115(2), 352, 351(1), 324(4) BNS, Police Station- Salempur, District-Deoria.
3. The Learned counsels for applicant submit that the applicant has been falsely implicated in the present case. The injured has received only two visible injuries which were found in the medical examination and there was no visible injury noted at the time of medical examination on the abdomen of the injured. The spleen of the injured was later on found ruptured and the said injury has not been specifically attributed to the applicant. The first information report although names the applicant, however, a general role has been assigned to the applicant. The FIR was initially lodged under Section 110 of the BNS along with other Sections which was later on converted to Section 109(1) BNS. The applicant has no criminal antecedents and he is in jail since 16.5.2026.
4. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail and has contended that the applicant is named in the first information report. The role of the applicant appears of assaulting the injured from the FIR itself. The Learned A.G.A., however, could not dispute the fact that out of the two injuries which were found in the

medical examination of the injured, no injury was found in the abdomen or stomach of the injured.

5. I have considered the submissions made by the Learned counsels for the parties and perused the record.

6. A general role has been assigned to the applicant. There is no visible injury on the abdomen of the injured. No specific role has been assigned to the applicant. The accused who are said to be nine in number have supposedly caused two visible injury. The applicant has no criminal antecedents.

7. Taking into account all the facts and circumstances of the case, *prima facie* a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Kishan Sharma @ Golu** involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel their bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel

with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Krishna*